

(b) if so, what are the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): (a) and (b). The question presumably seeks to elicit information regarding law relating to the regulation of wholesale markets for agricultural produce. The Central Government have been advising the State Governments on the subject, from time to time, broadly on the following lines:—

(i) The State Government which have not enacted suitable legislation to regulate the wholesale markets in their area may take action for enactment of necessary legislation.

(ii) The State Governments may bring under the purview of marketing legislation important markets/ commodities to the extent they are not covered at present;

(iii) Appropriate action may be taken for more efficient enforcement of the provisions of the Act/Rules with a view to safeguard the interests of the producers/sellers.

(iv) Appropriate action may be taken for the development of suitable infra-structural facilities and services for the benefit of market users;

(v) It is desirable to ensure that the market fee is payable by the buyer of the notified agricultural produce and it is not deducted from the price payable to the seller;

(vi) Necessary amendments to the existing Act may be considered wherever necessary to ensure that the purchase or sale by the Government Agencies is not exempted from the payment of market fee. This suggestion was considered desirable for ensuring the economic viability of the regulated markets.

12 Noon. /

### REFERENCE TO MOTION FOR PAPERS

MR. CHAIRMAN: Papers to be laid on the Table.

SHRI LAL K. ADVANI (Delhi): Sir, I have given notice under Rule 175, of a motion for papers asking that the CBI Report be placed on the Table of the House.

MR. CHAIRMAN: That will be taken up after the Calling Attention Motion is over.

SHRI LAL K. ADVANI: This is the first time that I have taken recourse to this Rule 175, which I fear may become obsolete if...

MR. CHAIRMAN: What I am suggesting to the hon. Member is that we will take it up after....

SHRI LAL K. ADVANI: Urgency requires that we should take it up immediately after the Question Hour. And there is no precedent in this regard because to the best of my knowledge, for years together, this rule has not been used. Therefore, I crave the indulgence of the House. With your permission...

MR. CHAIRMAN: We will take this up after this item is over.

SHRI LAL K. ADVANI: After the laying of the papers?

MR. CHAIRMAN: After the Calling Attention Motion is over, we will take it up.

SHRI LAL K. ADVANI: Sir, my submission is, this is about the privilege issue. Right now there is an adjournment motion in the other House. Here, we have no provision for an adjournment motion and Motion for Papers is a substitute for that, for something very urgent. Therefore, I should have thought that

[Shri Lal K. Advani]

it would be a right precedent for you to allow me to raise it right at this moment or after the papers are laid on the Table.

MR. CHAIRMAN: What I am requesting the hon. Member is, we will take it up immediately after this Calling Attention Motion is over. When I say that it will be taken up, we will take it up.

SHRI LAL K. ADVANI: There is no harm if it is taken up after the papers are laid on the Table.

SHRI NIREN GHOSH (West Bengal): Sir, on a point of order.

MR. CHAIRMAN: What is it?

SHRI NIREN GHOSH: My point of order is this. Yesterday you said that you would look into the matter, and give the reasons for disallowing the privilege motion. But my point of order is this. The practice is, before you disallow, Members are allowed to have their full say why they want to raise this privilege motion. That has not been done. It has to be taken up only after the Question Hour is over. So, my point of order is that we may take up that issue here and now because this is the time for that. After that you can say why you have disallowed it, state the reasons and all that.

Another point is, I gave notice of a motion. It has been converted into a short-duration discussion.

And, Sir, without the C.B.I. report I do not know how we can enter into any discussion on this subject. I gave notice under Rule 176....

MR. CHAIRMAN: Yes.

SHRI NIREN GHOSH: Let the original be produced. I said the statement of the Home Minister on such and such date about the licence scandal be taken into consideration. That was the motion I gave.

MR. CHAIRMAN: Your motion is under rule 176. It has been admitted. It will be taken up.

SHRI NIREN GHOSH: Rule 176 is for short duration discussion. When I gave notice of that motion I consulted Mr. Bhale Rao. He said it was o.k. Only then I submitted it. How can it be converted? And without the C.B.I. report we cannot enter into discussion at all; otherwise it will be completely keeping the House in the dark; it will be a fraud on parliamentary democracy.

SHRI KALYAN ROY (West Bengal): Sir, my motion is a matter of great importance. You have already admitted it. It is about the serious situation in the mines and is in the name of Mr. Rabi Ray and myself. So I would only submit that as soon as the Calling Attention is over then the subject Mr. Advani pointed out may be taken up.

श्री राजनारायण (उत्तर प्रदेश) : मेरा प्वाइन्ट ऑफ ऑर्डर है। देखिए, जब यह प्रश्न पैदा हो गया तो एक तो मोशन था नीरेन घोषजी का और 11 तारीख से एक-एक दिन के आल्टरनेटिव डेज पर मेरा मोशन है और आडवाणी साहब का भी है और प्रकाशवीर शास्त्री जी का भी है। आपके सचिवालय ने इतनी कृपा की कि सब को एक में मिला कर 176 के तहत ढाई घंटे की का डिस्कशन कर दिया। आपने यदि ऐसा किया तो मैं समझता हूँ इस पर हम को बहुत बड़ी आपत्ति नहीं करनी चाहिए। मगर यह कहना कि नीरेन घोष जी का मोशन नहीं था, गलत है। हमने देखा था। अब यह देखा जाए और 175 को जरा ध्यान से पढ़ा जाए। क्योंकि जब आप के सचिवालय के सचिव ने आकर आडवाणी साहब को कहा तो हमारा माथा ठनका कि कहीं मामला गोल तो नहीं है। 175 की पहली कलम यह कहती है।

कोई सदस्य जो अविलम्बनीय लोक महत्व के विषय पर चर्चा उठाने का इच्छुक हो, वह "पत्रों के लिये" प्रस्ताव की सूचना दे सकेगा और उठाये जाने वाले विषय का स्पष्टतः तथा यथार्थता उल्लेख करेगा। उठाये जाने वाला विषय उल्लेखनीय है। यदि सभापति का, सूचना देने वाले सदस्य से और मंत्री से ऐसी जानकारी मांगने के बाद, जिसे वह आवश्यक समझे, समाधान हो जाये कि विषय अविलम्बनीय है और राज्य सभा में जल्दी ही किसी तिथि को उठाये जाने के लिये पर्याप्त महत्व का है तो वह प्रस्ताव ग्रहण कर सकेगा और ऐसी तिथि निश्चित कर सकेगा जब ऐसा प्रस्ताव लिया जा सकेगा और इसकी चर्चा के लिए उतना समय नियत कर सकेगा जितना कि वह परिस्थितियों में उचित समझे और जो तीन घंटे से अधिक न हो।

यह सब हो जाएगा। यह प्रक्रिया बनाई गई और आपने ले लिया 176 के तहत। अब आडवाणी जी ने सवाल उठाया कि 176 के तहत अविलम्बनीय लोक महत्व के प्रश्न पर चर्चा हो तो इसके लिए आवश्यक है कि सदन में सी० बी० आई० की रिपोर्ट रखी जाए। हमारा आपसे विनम्र निवेदन है कि अगर आप इसी की तीसरी कलम पढ़ेंगे तो आप सर्वाधिकार सम्पन्न हैं सरकार को कहने के लिए कि सी० बी० आई० की रिपोर्ट सदन में अवश्य रखी जाए। सी० बी० आई० की रिपोर्ट के अभाव में इसके ऊपर चर्चा पूरी नहीं हो पायेगी। इसलिए हमारा निवेदन है: जिस दिन से यह सदन बैठता है तब से लगातार इस पर चर्चा है। आप कोई दूसरा कार्यक्रम न लें, हमारा विनम्र सुझाव सुने। देखिए, आपने मुझे भी एक अनुमति दे रखी है पहले से यहाँ पर कुछ

मैन्शन करने के लिए लेकिन हम उसको भी फोरगो कर रहे हैं, क्योंकि यह एक स्कैण्डल का सवाल है जो आज जन-जन तक पहुंच चुका है, गली गली तक पहुंचा है। इसलिए मेरा निवेदन है, आप आडवाणी जी की बात को मानें और सरकार को आदेश दें कि सी० बी० आई० की रिपोर्ट सबसे पहले सदन में रखी जाए और यह सबसे ज्यादा जरूरी है कि उस पर सदन में चर्चा हो।

**SHRI HARSH DEO MALAVIYA** (Uttar Pradesh): On a point of order, Sir.

**MR. CHAIRMAN:** Mr N. R. Choudhury. He has been standing for a long time.

**SHRI N. R. CHOUDHURY** (Assam): Sir, my point of order is this, and I seek your specific ruling on it. Every day we find that some Members in this House raise this or that issue to block the proceedings of the House. (Interruptions) You should understand our point also. My point is, I do not mind their effort to block the proceedings. We can face it. But immediately after Question Hour they raise these things. Sir, Members seek your permission for 'special mention' and that is also very important for them. Also you allow Call Attention. These are also important. Today we have got a very important Call Attention. Also some Members have taken your permission for 'special mention'. My point is, you give a specific ruling on this, whether things of this type should be raised in the House immediately after Question Hour or after laying of papers, Call Attention and 'special mention'. You should give a specific ruling on this.

**SHRI HARSH DEO MALAVIYA:** Sir, with regard to the laying on the Table of the House the report of the C.B.I. of any Cabinet Committee, etc., with due respect, I wish to bring to your notice from the proceedings of the Rajya Sabha of 26th February

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1965 the ruling given by the eminent person who was then occupying the place you are occupying now, that is, Dr. Zakir Hussain. It was a matter relating to the placing of the C.B.I. report on the Table of the House, and of the Cabinet Subcommittee on the Orissa affair.... (Interruptions).

MR. CHAIRMAN: That is all right. Please sit down.

(Interruptions).

SHRI S. P. GOSWAMI (Assam): He must be allowed to raise this point of order.

MR. CHAIRMAN: Let us decide. I know...

SHRI HARSH DEO MALAVIYA: Sir, if you allow me...

MR. CHAIRMAN: I will explain. Now let us be quiet and take up the work. The rule provides that Call Attention will have to be taken up and I have told Mr. Advani that after the Call Attention is over, he may say whatever he wants to say.

श्री रबी राय (उड़ीसा) : यह राष्ट्रीय महत्व का सवाल है अध्यक्ष महोदय ।

MR. CHAIRMAN: Mr. Rabi Ray, we are going to take it up. I am allowing Mr. Advani. Why are you unnecessarily raising this? We are not objecting, we are not obstructing. When we are conducting things very smoothly in this House, why not co-operate? I am not saying I am not going to allow it. I have already said twice, thrice that I have allowed Mr. Advani. Let him raise it and we will consider all that. Why are you raising it now? Now, Papers to be laid on the Table.

[Mr. Deputy Chairman: in the chair]

## PAPERS LAID ON THE TABLE

*Gujarat Gram Panchayats Secretaries (Recruitment, Training and Conditions of Service) (Second Amendment) Rules, 1974,*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat a copy of the Government of Gujarat Notification No. KP-74-180-TCM-3073-C.H., dated the 5th August, 1974, publishing the Gujarat Gram Panchayats Secretaries (Recruitment, Training and Conditions of Service) (Second Amendment) Rules, 1974, together with an Explanatory Note thereon and statements (in English and Hindi) giving reasons for the delay in laying on the Table the notification and for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT-8608/74.]

## Annual Report and Account 1973-74 of the Central Warehousing Corporation and related Papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): Sir, I beg to lay on the Table, under sub-sections (11) of section 31 of the Warehousing Corporations Act, 1962, a copy (in English and Hindi) of the Seventeenth Annual Report and Accounts of the Central Warehousing Corporation, New Delhi, for the year 1973-74, together with the Auditors' Report on the Accounts. [Placed in Library See No. LT-8609/74.]